

**MEGHALAYA LEGISLATIVE ASSEMBLY**

**BUDGET SESSION**

**UNSTARRED**

**QUESTIONS & ANSWERS**

*Thursday, the 22nd March, 2007*

**PHCs without Doctors**

**Shri H. S. LYNGDOH**

**Smti. DEBORAH C. MARAK**  
(Minister in-charge, Health & Family Welfare)

8. Will the Minister in-charge, Health be pleased to state the numbers of P.H.Cs in the State which have no doctors now ?
- 9 nos. Sir.

**Supply of Medicines**

**Shri H. S. LYNGDOH**

**Smti. DEBORAH C. MARAK**  
(Minister in-charge, Health & Family Welfare)

9. Will the Minister in-charge, Health be pleased to state the kinds of medicines for different ailments supplied to the Civil Hospitals, the Public Health Centres and Dispensaries ?
- Sir, the medicines are as follows :-
1. Antibiotics
  2. Anti Haemostic bacteria
  3. Anti Decongestant Anti Consultant
  4. Analgesic & Anti Pyretic
  5. Cough expectorant
  6. Ophthalmic
  7. Anti Bacteria & Anti Septic
  8. I.V. Fluids
  9. Anti Ulcer/Antacid
  10. Anti Diarrhorreal
  11. Vitamins/Enzymes

12. Anaesthesia
13. Anti-helminthic
14. Anti Nephrology
15. Anti steroid
16. Anti Malaria
17. Urinary tract infection/Respiratory tract infection
18. Anti spasmodic
19. Anti Emetic
20. Obst & Gynae
21. Anti Histaminic
22. Anti Psychotropic
23. Anti Diuretics and other miscellaneous drugs are being supplied from time to time to all the health institutions in the State.

#### State Boundaries

**Shri H. S. LYNGDOH**

**Dr. D. D. LAPANG**  
**(Chief Minister)**

10. Will the Chief Minister be pleased to state :-

(a) The name of the boundary and the year of the 1st notification of the Khasi Jaintia Hills District ?

(a) The boundaries of the Khasi and Jaintia Hills District have been first defined in the following Notifications :-

- |  |   |
|--|---|
| (i) Notification dated 29 <sup>th</sup> September, 1866.       | - Districts of Sylhet - Khasi and Jaintia Hills (West of Thariaghat). |
| (ii) Notification No. 1430, dated 14 <sup>th</sup> Sept. 1876. | - Districts of Kamrup-Khasi and Jaintia Hills.                        |
| (iii) Notification No. 774, dated 3 <sup>rd</sup> April, 1878. | - Districts of Garo Hills-Khasi and Jaintia Hills.                    |
| (iv) Notification No. 8., dated 12 <sup>th</sup> June, 1878.   | - Districts of Cachar-Khasi and Jaintia Hills.                        |
| (v) Notification No. 32 J, dated 12 <sup>th</sup> April, 1882. | - Districts of Nowgong-Khasi and Jaintia Hills.                       |
| (vi) Notification No. 25, dated 25 <sup>th</sup> May, 1883.    | - Districts of Sylhet - Khasi and Jaintia Hills (East of Thariaghat). |

(b) The name of the boundary and the years of the notification of the United Khasi and Jaintia Hills Autonomous District Council ?

(b) The notifications are issued by the erstwhile United Khasi and Jaintia Hills Autonomous District Council in 1951.

(c) The wording of the boundary of the State of Meghalaya ?

(c) The State of Meghalaya was brought into existence by the North-Eastern Areas (Re-organisation) Act, 1971 w.e.f. 21-1-1971. The areas comprising the State is define in Section 5 of the North-Eastern Areas Re-organisation Act 1971 Read with Section 3 of the Assam Re-organisation (Meghalaya Act, 1969 and para 20 of the Sixth Schedule of the Constitution as originally enacted. The provisions are reproduced below :-

#### **Act of 1971**

Formation of the State of Meghalaya - on and from the appointed day there shall be formed a new State, to be known as the State of Meghalaya, comprising -

- (i) The territories which immediately before that day were comprised in the Autonomous State of Meghalaya formed under Section 3 of the Assam Re-organisation (Meghalaya) Act, 1969 (55 of 1969) and
- (ii) So much of the territories comprised within the cantonment and Municipality of Shillong as did not form part of that Autonomous State, and there upon the said territories shall cease to form part of the existing State of Assam.

### **Act of 1969**

Formation of the Autonomous State of Meghalaya -(1) on and from the appointed day there shall be formed within the State of Assam and Autonomous State to be known as Meghalaya which shall, subject to the provisions of sub-section (2) comprised the following tribal areas, namely :-

- (i) The United Khasi Jaintia Hills District as described in sub-paragraph (2) of paragraph 20 of the Sixth Schedule to the Constitution (exclusive of the provision thereto) but excluding the areas transferred to the Mikir Hills Autonomous District by the Notification of the Government of Assam No.TAD/R/31/50/149, dt.13<sup>th</sup> April,1951 and.
- (ii) The Garo Hills District specified in Part A of the table appended to paragraph 20 aforesaid.

### **Para 20(2) of the Sixth Schedule : “Tribal Areas”**

- (i) The United Khasi Jaintia Hills District shall comprise the territories which before the commencement of this Constitution were known as the Khasi State and the Khasi and Jaintia Hills District, excluding any areas for the time being comprised within the Cantonment and Municipality of Shillong, but including so much of the area comprised within the Municipality of Shillong as formed part of the Khasi State of Myliem”.